

AWARD
BEFORE LOK ADALAT DATED 09.09.2017
HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).)

BENCH NO. 1

Cont Case (Civil) No. 637 of 2017

1. Petitioners/Appellants:-
1. Shreety Elizabeth Soren
2. Nalini Murmu

Versus

2. Respondent/O.P.(s):
The State of Jharkhand and Anr.

Present :-

Name of Hon'ble Judge:-

Hon'ble Mr. Justice Rongon Mukhopadhyay

Name of Advocate Member:-

Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

It has been submitted by Mr. Manoj Kr. No. 3 learned S.C. (Mines) that the amount of leave encashment has already been sanctioned for which he has referred to two office orders dated 06.09.2017. It has also been submitted that since the amount has been sanctioned the same shall be paid to both the petitioners at the earliest.

Learned counsel for the petitioners is also present.

In view of the fact that the amount towards leave encashment for both the petitioners have been sanctioned and which has been produced by the learned standing counsel (mines) and on his assurance that the amount shall be transferred in the account of the petitioners at the earliest, there being sufficient compliance to the order dated 05.10.2016 passed in W.P.(S) No. 5352 of 2016, this application stands disposed of .

Let a photo copy of both the office orders dated 06.09.2017 be kept on record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Petitioner/Plaintiff/ Appellant

SD Rongon Mukhopadhyay (S)

.....
Respondent/O.P.

.....
Sign. of Advocate Member

(Seal of the Committee)

Disposed of
Pl. Communicate
R. on 14/09

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